

GET POWER LTD

S. No	Name of FC	Category	Date of receipt of claim	Amount Claimed (in Rs.)	Amount accepted (in Rs.)	Resubmission	Date of Resubmission	Resubmitted Claim Amount (in Rs.)	Total amount accepted (in Rs.)	Remarks/Notes/Comments	Voting Share
1	State Bank of India	SECURED	16.09.2019	9,32,34,86,554	9,32,34,86,554	YES	17-04-2024	12,54,10,26,249	12,53,79,38,701	<p>Order dated 16.04.18 passed by DRT-II Chennai, in OA No.797/2015 stating that SBI is entitled to recover Rs.617,31,67,787 with Interest @ 12% (simple) from the date of filing OA i.e. 30.09.2015 Interest from 17.04.2018 to 22-03-2024 @ 12% as per above order.</p> <p>Order dated 22.02.18 passed by DRT-II Chennai, in OA No.772/2015 stating that SBI is entitled to recover Rs.148,57,96,698 with Interest @ 12% (simple) from the date of filing OA i.e. 09.10.2015. Interest from 23.02.2018 to 22-03-2024 @ 12% as per above order</p> <p>As per subsection 6 of section 3 of IBC a judgement in the form of decree is included in definition of claim. allows creditor to claim all the expenses related to CIRP .</p> <p>In the claim form the legal expenses amounting to Rs 30.8 lakhs has been included. While verifying the claim we couldn't identify any documents/evidences related to Rs 30.8 lakhs.</p> <p>Mail dated 26.04.2024 was sent seeking the substantials/evidences related to the claim of Rs 30.8 lakhs. Once the documents are received and verified this amount can be accepted . Till then the claim is partially accepted.</p>	52.76%
2	Punjab National Bank	SECURED	16.09.2019	2,43,48,25,576	2,43,48,25,576	YES	20-04-2024	4,45,84,03,132	4,44,52,27,331	<p>PNB has sanctioned Rs.70 crores as fund based (Cash credit) and Rs.150 crores as Non fund based (BGs) on 04.11.2011, as per sanction letter. Further, Bills limit of Rs.20 crores was sanctioned outside the Consortium. ROC charge has been created for Rs.240 crores . Master Restructuring Agreement was entered with the Financial Creditors on 30.06.2014. PNB's credit facility of Rs.220 crores has been included in the MRA.</p> <p>The interest chargeable as the Restructuring Agreement is 11%.PNB had recalled the advance on 07.05.2015 and filed a suit on 15.02.2016.PNB has made a claim for the above outstanding amounts, charging interest @ 15% upto 22-03-2024 (Interest@13% + Penal Interest @2%).</p> <p>In claim form Rs 1.06 crores has been included as commission not paid by party & charges not debited to account. while verifying the claim we couldn't identify any documents/evidences related to Rs 1.06 crores.</p> <p>Expenses amount Rs 25.26 lakhs has been included in the claim form. While verifying the claim we couldn't identify any documents/evidences related to Rs 25.26 lakhs. Mail dated 26.04.2024 was sent seeking the substantials/evidences for this expenses. Once the documents are received and verified this amount can be accepted. Till then the claim is partially accepted.</p>	18.71%
3	Asset Reconstruction Company (India) Limited	SECURED (Paripassu Charge on Movable Assets & Current Assets)	Assigned by Standard Chartered Bank on 13.12.2019	1,78,79,67,700	1,78,79,67,700	NO	-	-	1,78,79,67,700	Claims accepted during CIRP is continued and no new claims have been submitted after commencement of liquidation	7.52%

4	Assets Care & Reconstruction Enterprise Limited (ACRE), New Delhi	SECURED (Paripassu Charge on Movable Assets & Current Assets)	26.09.2019	45,43,01,800	45,43,01,800	YES		87,24,82,839	79,13,46,631	<p>As per the assignment agreement for (ACRE-30-TRUST) Till 28 feb2017 the outstanding amount is Rs 20.77cr consisting of the following: Principal amount assigned: 16.23 cr Interest amount of 4.35 cr For the period of 1 month of March 2017 Rs 27,31,971 (interest+penal int) So outstanding principal as on 31-03-2017 21.28 cr which will be principal for further calculations. The corresponding amount as per the claim form is 23.59 cr. Based on interest rate @ 14% and penal int rate@2% from 31-03-2017 to 22-03-2024 (LCD DATE) Interst comes to Rs 33 cr Penal Interest comes to Rs 4.71 cr Total Amount is 58.49 cr Hence for this claim the total amount accepted is Rs58.49 (against a claim of Rs67.95 cr)</p> <p>As per the assignment agreement for (ACRE-144-TRUST) the outstanding amount is 16.02 cr Principal amount assigned: 10.98cr Interest amount of 5 cr So outstanding principal as on 31-03-2023 16.02 cr which will be principal for further calculation. This amount in claim is 16.02 cr. Based on interest rate @ 19.10% from 31-03-2023 to 22-03-2024(LCD DATE) Interest comes to Rs 3.14 cr Total Amount is 19.17 cr (against a claim of Rs 19.29 cr).</p>	3.33%
5	Edelweiss Asset Reconstruction Company Limited	SECURED (Paripassu Charge on Immovable Assets & Current Assets)	17.09.2019	4,20,15,54,296	4,20,15,54,296	NO			4,20,15,54,296	<p>Claims accepted during CIRP is continued and no new claims have been submitted after commencement of liquidation</p>	17.68%
Total of Financial Creditors				18,20,21,35,926	18,20,21,35,926	-		17,87,19,12,220	23,76,40,34,659		100%